

**IN THE COURT OF JUDICIAL MAGISTRATE NO. IV: MADURAI.**

Present Thiru.R.Sundara Kamesh Marthandan, B.L.

Judicial Magistrate No.IV, Madurai

Wednesday on this 30<sup>th</sup> day of December 2020

Cr. M.P. No.3250 of 2020

Abujahir, (31/2020)  
Son of Anwar Batcha

...Petitioner/Accused

-vs-

State of Tamil Nadu,  
Represented by Sub-Inspector of Police,  
B6 Jaihindpuram (L & O) Police Station.  
Crime No.1470 of 2020  
under Sections 341, 294(b), 324 & 506(ii) IPC.

--Respondent/Complainant.

This Petition filed under Section 437 Code of Criminal Procedure.

This Petition coming up today before me and upon hearing the arguments of Mr.M.Keerthi Prasanna, counsel for the Petitioner and Assistant Public Prosecutor for the Respondent, this court passes the following :-

**ORDER**

1) This Petition is filed under Section 437 Cr. P.C. The Petitioner was arrested and remanded to Judicial Custody on 21.12.2020. The petitioner was arrested for offence alleged under Sections 341, 294(b), 324 & 506(ii) IPC.

2) The Petitioner contend that he is law abiding citizen and that he will not abscond. He is innocent and he has not committed any offences as alleged. The petitioner is in judicial custody for the past ten days.

3) The Respondent had strongly opposed granting of bail to Petitioner, that the investigation is in preliminary stage. If he is enlarged on bail, there is possibility of him, committing similar offences. The investigation is not yet completed. He may indulge in threatening the witnesses.

4) The rival submissions made on both side was considered. On perusal of records it could be seen that the Petitioner is in Judicial Custody for the past 10 days. Hence this Court is inclined to enlarge the Petitioner on bail, subject to the following conditions: -

- a. The Petitioner shall execute a bond for Rs. 10,000/- (Rupees Ten Thousand Only) with two sureties each, for like sum.
- b. Thereafter the Petitioner shall appear before the respondent police for a period of Two weeks, daily morning at 10.am.
- c. The Petitioner shall not tamper with evidence, threaten, coerce or in any way dissuade the witness to the incident.

Dictated by me to the Steno Typist and Typed by her in computer directly and corrected and Pronounced by me via e-mail on this 30<sup>th</sup> day of December 2020.

S/d- R.Sundara Kamesh Marthandan,  
Judicial Magistrate IV,  
Madurai.